

**HIGH COURT OF TRIPURA
AGARTALA**

No.F.3(37)-HC/2018/9556

Dated, Agartala, the 7th June, 2018

C I R C U L A R

Hon'ble the Chief Justice of the High Court of Tripura in terms of the direction of the Hon'ble Supreme Court of India in order dated 11.05.2018 in Writ Petition (s)(Criminal)No (s). 113 of 2018 [Afshan Pracha Vs. Union of India & Ors.] and in exercise of the powers conferred under Section 4 of The Sexual Harassment of Women at Workplace (Prevention, Prohibition & Redressal) Act, 2013 has been pleased to constitute the following '**Internal Complaints Committee**' in respect of District Courts for each of the Judicial Districts to redress the complaints made with regard to sexual harassment in the District Courts precincts against the staff members of District Judiciary including Family Courts and exercise all other powers conferred under the Act.

C O M M I T T E E

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|-------|---|-----------|
| (i) | The District & Sessions Judge | —Chairman |
| (ii) | The Senior most Judicial Officer next to the District Judge available in the station(preferably female officer subject to availability) | —Member |
| (iii) | A lady advocate to be nominated by the District & Sessions Judge with intimation to the High Court | —Member |
| (iv) | A lady employee at the senior level available in the station to be nominated by the District & Sessions Judge with intimation to the High Court | —Member |
| (v) | A lady member to be nominated by the District & Sessions Judge from amongst the non-governmental organizations or associations available in the station with intimation to the High Court | —Member |

2. The Members of the Committee shall hold office for a period not exceeding 3 years from the date of their appointment.

3. The lady member appointed from NGO will be entitled to fees at the rate provided under Rule 3 of the Sexual Harassment of Women at Workplace (Prevention, Prohibition & Redressal) Rules, 2013 per sitting in the proceedings of the Internal Complaints Committee.

4. This is issued with immediate effect in supersession of earlier orders issued in this regard.

By order

Sd/-

(S. G. Chattopadhyay)

Registrar General

No.F.3(37)-HC/2018/9557-612

Dated, Agartala, the 7th June, 2018

Copy to:-

1. The Secretary General, Supreme Court of India, New Delhi – 110001.
2. The Principal Secretary to Hon'ble the Chief Justice, High Court of Tripura, Agartala
3. The Secretaries to the Hon'ble Judges, High Court of Tripura, Agartala.
4. The Advocate General, High Court of Tripura, Agartala.

5. The Chairman, Bar Council of Tripura, High Court of Tripura, Agartala.
6. The President/Secretary, High Court Bar Association, Agartala.
7. The LR & Secretary, Law Department, Government of Tripura, Agartala.
8. The Member-Secretary, Tripura State Legal Services Authority, Agartala
9. The Public Prosecutor, High Court of Tripura, Agartala.
10. The District & Sessions Judge, South Tripura Judicial District, Belonia / North Tripura Judicial District, Dharmanagar / Gomati Judicial District, Udaipur / West Tripura Judicial District, Agartala/ Unakoti Judicial District, Kailashahar.
11. The Judge, Family Court at Agartala in West Tripura Judicial District/ Udaipur in Gomati Judicial District & Kailashahar in Unakoti Judicial District
12. The Registrar (Vigilance), High Court of Tripura, Agartala.
13. The Registrar (Judicial), High Court of Tripura, Agartala.
14. The Director, Tripura Judicial Academy, Agartala.
15. The Registrar (Admn.), High Court of Tripura, Agartala.
16. The Joint Registrar, High Court of Tripura, Agartala.
17. The Sr. Protocol Officer, High Court of Tripura, Agartala.
18. All Deputy Registrars, High Court of Tripura, Agartala.
19. The Chief Librarian, High Court of Tripura, Agartala.
20. All Assistant Registrars, High Court of Tripura, Agartala.
21. The System Analyst, Computer Section, High Court of Tripura, Agartala for uploading the same in the official website of the High Court of Tripura.
22. All Superintendents/ Sr. Grade Translator-cum-I/C Paper Book Section, High Court of Tripura, Agartala.
23. The Manager, Government Press, Agartala. He is requested to publish the Notification in the extra-ordinary issue of Tripura Gazette and send at least 5 (five) copies of the same to the undersigned after publication.
24. No.F.44(11)-HC.


Registrar General